

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. I**

Excise Miscellaneous Application No. 86137 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86662 of 2015

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-052 to 065-2014-15 dated 17.03.2015 passed by Commissioner of Central Excise (Appeals), Panaji, Goa)

Commissioner of Central Excise, Goa

Appellant

ICE House, EDC Complex,
Patto, Panaji, Goa.

Vs.

M/s. Mandovi Casting Pvt. Ltd.

Respondent

Plot No.341, Kundaim Indl. Estate,
Kundaim, North Goa, Goa 403 115.

Appearance:

Ms. A.S. Parab, Assistant Commissioner, Authorised
Representative, for the Appellant
Shri C.S. Biradar, Advocate, for the Respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/87109/2019**

Date of Hearing: 20.11.2019

Date of Decision: 20.11.2019

PER: DR. D.M. MISRA

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/-, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)